

Listed on : 26.8.2013

Court No. 11

Item No. 10

Section XI-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITIONS FOR SPECIAL LEAVE TO APPEAL (CIVIL) NOS. 19572-19573 OF 2012 WITH PRAYER FOR INTERIM RELIEF.

WITH
INTERLOCUTORY APPLICATION NO. 3-4
(Application seeking permission to bring on record additional documents)

Rajiba Loachan Patro ...Petitioner

Versus

Bharat Petroleum Corporation of India & Ors.

...Respondents

OFFICE REPORT

The matters above-mentioned were listed before the Hon'ble Court on 22nd April, 2013, when the Court was pleased to pass the following Order:-

Place these petitions in 3rd week of July, 2013.

Liberty is granted to the learned counsel to file additional affidavits and reply thereto.

It is submitted for the information of the Hon'ble Court that in pursuance of the order quoted above, Mr.V.K. Monga, Advocate has on 8.7.2013 filed application for permission to bring on record additional documents i.e Annexure - R/A which is registered as I.A.Nos .3-4 (Copy of the same has been included in the SLP paper books for the kind perusal of the Hon'ble Court).

It is further submitted that Mr. Kedar Nath Tripathy, Advocate has on 23.8.2013 filed Rejoinder affidavits with leave of Hon'ble Court alongwith Annexure P-13 to P-15 on behalf of the petitioner to the counter affidavit filed by Respondent No. 5 (Copy of the same is being circulated for the kind perusal of the Hon'ble Court).

It is further submitted that no additional affidavits and reply have been filed so far.

Service of show cause notice is complete.

The matters above-mentioned are listed before the Hon'ble Court with this report.

Dated this the 24th day of August, 2013.

Sd/-

ASSISTANT REGISTRAR